

**In the Court of Addl. District Registrar of Marriage-cum-Sub-Divisional Magistrate,
Rampur Bushahr, Distt. Shimla (H.P.)**

In the matter of :

1. Sh. Amit s/o Late Sh. Major Lal, aged 22 years, r/o Village Dakolar, P.O. Shingla Tehsil Rampur, District Shimla (H.P.).

2. Smt. Anjana Kumari d/o Sh. Sanam Darje, aged 21 years, r/o Village & P.O. Urni, Tehsil Nichar, Distt. Kinnaur (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Subject.— Registration of Marriage under section 8(4) of the H.P. Registration of Marriages Act, 1996

Whereas, the above named applicants have made an application before me under section 8(4) of the H.P. Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 13-03-2026 at Village Dakolar, Tehsil Rampur Distt. Shimla (H.P.) with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Municipal Council, Rampur, Tehsil Rampur, District Shimla (H.P.).

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriage and now, therefore, necessary order of the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding the registration of marriage of the above named applicants, they should appear before the court of undersigned on or before 07th November, 2026 either personally or through their authorized agent pleader.

In the event of their failure to do so, order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 8th day of October, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Addl. District Registrar of Marriage-cum-
Sub-Divisional Magistrate,
Rampur Bushahr, Distt. Shimla (H.P.).*

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh**

In the Matter of :

Sh. Akash Chauhan s/o Sh. Kushal Singh, r/o Village Ward No. 2, M.C. Rohru, Tehsil Rohru, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under Section 13(3) of the Birth & Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Sh. Akash Chauhan s/o Sh. Kushal Singh, r/o Village Ward No. 2, M.C. Rohru, Tehsil Rohru, District Shimla, Himachal Pradesh has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter Date of Birth of Master Ansh Vijay Chauhan (14-12-2009) in the record of Birth Register, of M.C. Rohru.

Now therefore objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Master Ansh Vijay Chauhan, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 12 October, 2026.

Seal.

Sd/-

*Executive Magistrate, Grade-II,
Rohru, District Shimla, Himachal Pradesh.*

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Rohru,
District Shimla, Himachal Pradesh**

In the Matter of :

Smt. Kamla Devi d/o Late Sh. Magu Mal, r/o Village Bhaloon, P.O. Sungri, Tehsil Rohru, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under Section 13(3) of the Birth & Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Smt. Kamla Devi d/o Late Sh. Magu Mal, r/o Village Bhaloon, P.O. Sungri, Tehsil Rohru, District Shimla, Himachal Pradesh has filed an application alongwith an affidavit before the undersigned under Section 13(3) of the Registration of Births and Deaths Act, 1969, seeking registration of her date of birth i.e., 18-05-1964, in the Birth Register maintained by Gram Panchayat Arhal.

Now, therefore objections if any are hereby invited from the general public regarding the proposed entry of the date of birth of the applicant in the relevant records. Any person having any objection to the same may appear before the Court of the undersigned, either personally or through an duly authorized representative, within 30 days from the date of publication of this notice, and submit their objection, if any.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 09th October, 2026.

Seal.

Sd/-
*Executive Magistrate,
Rohru, District Shimla (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

Smt. Reena d/o Sh. Gun Bahadur and w/o Deepak Singh Rana, r/o Set No. 3, Bye Pass Road Old Cemetary Shimla-6, Tehsil & District Shimla . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under Section 13(3) of the Registration of Births and Deaths Act, 1969

Whereas, Smt. Reena d/o Sh. Gun Bahadur and w/o Deepak Singh Rana, r/o Set No. 3, Bye Pass Road Old Cemetary Shimla-6, Tehsil & District Shimla, has preferred an application before the undersigned seeking permission for delayed registration of her birth, which is stated to have taken place on 20-12-1987 at Agriculture House Boileauganju, Shimla-5, Tehsil & District Shimla under the provisions of Section 13(3) of the Registration of Births and Deaths Act, 1969.

Therefore, through this proclamation, the General Public is hereby informed that any person having any objection to the delayed registration of the birth/date of birth mentioned above may submit his/her objection in writing before the undersigned within 30 (Thirty) days from the date of publication of this notice in the Official Gazette. No objection shall be entertained after the expiry of the prescribed period, and the application shall be decided accordingly.

Given under my hand and seal of the Court on this 3rd day of October, 2026.

Seal.

Sd/-
*Tehsildar-cum-Executive Magistrate,
Shimla (Urban), District Shimla (H.P.).*

**In the court of Sunny Sharma, HPAS, Sub-Divisional Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

1. Sh. Bismmeet Singh Kawatra aged about 29 years s/o Sh. Manmeet Singh, r/o H. N. 84, Ganj Road Shimla, Himachal Pradesh.

2. Smt. Pooja Sharma aged about 29 years d/o Sh. Parveen Sharma, r/o Amar Cottage, Khalini Bye Pass Top Floor Shimla, Himachal Pradesh . . Applicants.

Versus

General Public

Subject.— Delay Condonation of Registration of marriage under H.P. Registration of Marriage Act, 1996.

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Marriage under H.P. Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 19-04-2025 at Gurudwara Baoli Sahib, Dakholi SAS Nagar Mohali, Punjab but this marriage has not been entered in the records of the The Registrar of Marriages i.e. Secretary, Municipal Corporation, Shimla, H.P. and whereas, the applicants have prayed that necessary order for the registration of their marriage be issued.

Now, therefore objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objections to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 3rd October, 2026.

Seal.

Sd/-
(SUNNY SHARMA, HAS),
Sub- Divisional Magistrate,
Shimla (Urban), District Shimla (H.P.).

**In the court of Sunny Sharma, HPAS, Sub-Divisional Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

1. Sh. Visman Singh aged about 32 years s/o Sh. Manmeet Singh, r/o House No. 84 Ganj Road Shimla, Himachal Pradesh.

2. Smt. Parul Khajuria aged about 30 years d/o Sh. Man Bhushan Khajuria, r/o House No. 122-B, Ward No. 05, Main Market Bilaspur Sadar, Tehsil Bilaspur, Himachal Pradesh . . Applicants.

Versus

General Public

Subject.—Delay Condonation of Registration of marriage under H.P. Registration of Marriage Act, 1996

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Marriage under H.P. Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 27-07-2024 at Gurudwara Sri Guru Singh Sabha Shimla, Near Old Bus Stand, Shimla, H.P., but this marriage has not been entered in the records of the The Registrar of Marriages *i.e.* Secretary, Municipal Corporation, Shimla, H.P., and whereas, the applicants have prayed that necessary order for the registration of their marriage be issued.

Now, therefore objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objections to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 03rd October, 2026.

Seal.

Sd/-
(SUNNY SHARMA, HAS),
Sub- Divisional Magistrate,
Shimla (Urban), District Shimla (H.P.).

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh**

In the Matter of :

Sh. Sanjeev Kumar s/o Sh. Puran Chand, r/o Village Chamrara, P.O. Lowerkoti, Tehsil Rohru, District Shimla, Himachal Pradesh . .Applicant.

Versus

General Public

. . Respondent.

Subject.—Application under Section 13(3) of the Birth & Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Sh. Sanjeev Kumar s/o Sh. Puran Chand, r/o Village Chamrara, P.O. Lowerkoti, Tehsil Rohru, District Shimla, Himachal Pradesh has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to

enter Date of Birth of Miss Minakshi Sista (05-01-2014) in the record of Birth Register, of Gram Panchayat Lowerkoti.

Now, therefore objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Miss Minakshi Sista, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 08 October, 2026

Seal.

Sd/-
Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh.

**In the Court of Sh. Daya Nand Sharma Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh**

In the Matter of :

Smt. Ripna Devi w/o Sh. Suresh Chand, r/o Village & P.O. Samoli, Tehsil Rohru, District Shimla, Himachal Pradesh . .Applicant.

Versus

General Public . .Respondent.

Subject.—Application under Section 13(3) of the Birth & Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Smt. Ripna Devi w/o Sh. Suresh Chand, r/o Village & P.O. Samoli, Tehsil Rohru, District Shimla, Himachal Pradesh has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter Date of Birth of Smt. Ripna Devi (09-11-1965) in the record of Birth Register, of Gram Panchayat Samoli.

Now, therefore objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Smt. Ripna Devi, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 07th October, 2026

Seal.

Sd/-
Executive Magistrate, Grade-II, Rohru,
District Shimla, Himachal Pradesh.

**In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, Himachal Pradesh**

1. Sh. Vikram Thakur s/o Sh. Rajinder Thakur, r/o Village Jhalwari, P.O. Kaloti, Sub-Tehsil Jangla, District Shimla, Himachal Pradesh.

2. Ms. Parul Thakur d/o Sh. Amar Jeet Singh Thakur, r/o Village Ragyan Bhont, Tehsil & District Shimla, Himachal Pradesh . .*Applicants.*

Versus

General Public . .*Respondents.*

Subject.—Registration of marriage under H.P. Registration of Marriage Act, 1996.

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Marriage under H.P. Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 05th June 2023, at Village Jhatwari, P.O. Kaloti, Sub-Tehsil Jangla, District Shimla (H.P.) but this marriage has not been entered in the records of the, Gram Panchayat Kaloti, Block Chhohara, Distt. Shimla (H.P.) and whereas, the applicants have prayed that necessary order for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 14th day of October, 2026.

Seal.

Sd/-
(DHARMESH KUMAR, HAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

**In the Court of Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,
District Shimla, Himachal Pradesh**

1. Sh. Nikhil s/o Sh. Devinder Singh, r/o Village Tikkar, P.O. Kaloti, Tehsil Chirgaon, District Shimla, Himachal Pradesh.

2. Ms. Alesha d/o Sh. Virat Vikram, r/o Block Q-199, Police Quarters, Karni Nagar, Teshil Bikaner, District Bikaner, Rajasthan, Pin Code-334 001 . .*Applicants.*

Versus

General Public

. . Respondents

Subject.— Registration of marriage under Special Marriage Act, 1954 (Central Act, 43 of 1954).

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Special Marriage Act, 1954 (Central Act, 43 of 1954) alongwith an affidavit stating therein that they have solemnized their marriage on 28-05-2026 at Hatkoti Temple Jubbal, Distt. Shimla (H.P.).

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 14th October of 2026.

Seal.

Sd/-
(DHARMESH KUMAR, HAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

**In the court of Sunny Sharma, HPAS, Sub-Divisional Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

1. Dr. Christopher Dass aged about 40 years s/o Late Sh. Gian Dass, r/o Village Sanahan, P.O. AG Shimla-3, Tehsil & District Shimla, Himachal Pradesh.

2. Smt. Annie Bakshi aged about 41 years d/o Sh. Prem Bakshi, r/o Set No. 1, Catholic Club Shimla, Tehsil & District Shimla, Himachal Pradesh . . Applicants.

Versus

General Public

Subject.—Registration of marriage under H.P. Registration of Marriage Act, 1996

PUBLIC NOTICE

Whereas, the above named applicants have made an application of Marriage under H.P. Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 24-10-2012 at St. Michael's Cathedral Ripon Palace, Shimla but this marriage has not been entered in the records of the Registrar of Marriages i.e. Secretary, Municipal Corporation, Shimla (H.P.) and whereas, the applicants have prayed that necessary order for the registration of their marriage be issued.

Now, therefore objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 12th October, 2026.

Seal.

Sd/-
(SUNNY SHARMA, HAS),
Sub-Divisional Magistrate,
Shimla (Urban), District Shimla (H.P.).
